

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/020/313/2021**

HYDERABAD, this the 20<sup>th</sup> day of April, 2021

**Hon'ble Mr. Ashish Kalia, Judl. Member**



G. Suresh, S/o. G. Andrus,  
aged about 45 years,  
R/o.2/387, Chimpirinaidupet,  
Gudur - 524 102,  
SPSR Nellore District.

...Applicant

(By Advocate : Sri P. Krishna Reddy)

Vs.

1. Union of India rep. by the Chairman,  
Railway Board, Railway Bhavan,  
New Delhi.
2. The General Manager,  
South Central Railways, Rail Nilayam,  
Secunderabad - 500 003.
3. The Senior Divisional Commercial Manager,  
South Central Railways,  
Vijayawada, Krishna District.
4. The Senior Divisional Railway Manager,  
Commercial Branch, South Central Railways,  
Vijayawada, Krishna District.

... Respondents

(By Advocate: Smt Vijaya Sagi, SC for Rlys.)

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**ORAL ORDER**  
**(As per Hon'ble Mr. Ashish Kalia, Judl. Member)**

**Through Video Conferencing:**



The Original Application is filed seeking to declare the action of the respondents in not considering the case of the applicant for absorption in Group 'D $\varnothing$  services as illegal, arbitrary and violative of principles of natural justice and direct the respondents to consider the case of the applicant for absorption in Group D $\varnothing$  services.

2. The applicant worked as a Catering Cleaner in Gudur continuously from 01.06.1986 to 14.12.1990. He was asked to give his details for regularization of his services. Subsequently, the system of contract engagement has been abolished by the Railways. Thereafter, he has made representations, lastly on 24.6.2019 to Respondent No.3 to consider his case for regularization. The said representation has not been disposed of till date.
3. Heard Smt. Manjula representing Sri P. Krishna Reddy, learned counsel for the applicant and Smt. Vijaya Sagi, learned Standing Counsel for Railways and perused the pleadings on record.
4. After hearing the learned counsel for the parties, this Tribunal is of the view let the respondents may take a call on the representation of the applicant and dispose of the same by a speaking order within a period of three months from the date of receipt of this order. The O.A. is disposed of accordingly. In case the grievance still subsists, the applicant is at

liberty to re-approach this Tribunal. It is made clear that this Tribunal has not gone into the merits of the case. No order as to costs.



**(ASHISH KALIA)**  
**JUDICIAL MEMBER**